W.M.P.No.36634 of 2019 in W.P.Nos.35712 and W.P.35713 of 2019

IN THE HIGH COURT OF JUDICATURE AT MADRAS

Dated: 22.12.2019

CORAM

THE HON'BLE MR.JUSTICE S.VAIDYANATHAN & THE HON'BLE MS.JUSTICE P.T.ASHA

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W.M.P.No.36634 of 2019 in W.P.No.35712 of 2019

Varaaki S/o.Radhakrishnan Founder and President Indian Makkal Mandram No.2/3, Sudhananda Bharathi Street, Ganapathipuram, East Tambaram, Chennai-600 059.

... Petitioner

-VS-

- 1. The Chief Secretary, Secretariat, St.George Fort, Chennai-600 009.
- 2. The Home Secretary, Secretariat, St.George Fort, Chennai-600 009.

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3. The Director General of Police, O/o.The Director General of Police Mylapore, Chennai-600 004.

4. The Commissioner of Police, Greater Chennai Police Commissionarate Veppery, Chennai-600 007.

... Respondents

<u>Prayer in WP:</u> Writ petition is filed under Article 226 of Constitution of India for issuance of a writ of Mandamus, forbearing the respondents herein from giving any kind of permission to the unlawful demonstration to be conducted on 23.12.2019 by the Opposition Parties in the State of Tamil Nadu.

<u>Prayer in WMP</u>: To grant an order of interim injunction restraining the opposition Parties in the State of Tamil Nadu from proceeding with the unlawful Demonstration to be conducted on 23.12.2019, pending disposal of the Writ Petition.

For Petitioner : Mr.B.Janakiram

For Respondents : Mr.V.Jayaprakash Narayan

Govt. Pleader

W.P.No.35713 of 2019

A. Ezhilarasu

S/o.Arunachalam 97, APH Road, Ezil Rajkumar Illam, Avadi, Chennai-600 054.

... Petitioner

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Mr.M.K.Stalin S/o.(late) Hon'ble Dr.Kalaignar M.Karunanidhi President, Dravida Munnetra Kazhagam Political Party, Anna Arivalayam, 389, Anna Salai, Rostrevor Garden, Teynampet,

2. Mr.Vai.Gopalasamy M.P.,
General Secretary
Marumalarchi Dravida Munnetra
Kazhagam Political Party,
Thayagam,
8/143, Rukmani Lakshmimathy:Road,
Egmore, Chennai-600 008

Chennai-60 017.

- Mr.Thol Thirumavalavan M .P., Founder President Viduthalai Chiruthaigal Katchi VCK Head Quarters, 2nd Avenue TNHB Colony Velacherry Chennai-600 042.
- 4. The Secretary
 Communist Party of India (Marxist)
 PR Ninaivagam
 Vaidyaram Street,
 Parathasarathi Puram
 T.Nagar, Chennai-600 017.
- 5. The Secretary,
 India: Communist party
 86 Kilpauk Garden Road
 T.P.Chaitiiram Main Road
 Jyothi Ammal Nagar Shenoy Nagar
 Chennai-600 010.

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- Mr.Kamal Hassan
 Founder President
 Makkal Needhi Maiam
 4 Eldams Road
 Vannia Teynampet
 Alwarpet Chennai-600 018
- 7. Mr.K.S.Alagiri
 President Tamil Nadu Chapter
 Tamilnadu Congress Committee
 Satyamurthy Bhavan
 40 Thiruvika Salai
 Chennai- 600 002.
- 8. K.M.Kadar Mohaideen Maraikayar Labbai Street Chennai.
- Mr.M.H.Jawahirullah
 Founder President
 6-7 Vada Maracoir Street
 Seethakadi Nagar
 George Town, Chennai 600 001.
- 10. E.R.Easwaran M.P.,
 Secretary General
 Kongunadu Makkal Desiya Katchi
 Administrative office
 46 Sampath Nagar,
 Erode.
- 11. T.R.Parivendhar @ Dr.TR.Pachamuthu, M.P.,
 President
 Indhiya Jananayaga Katchi
 20/4 Prakasarar Salai
 Janaki Nagar
 Valasara Vakkam
 Chennai-600 087

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- 12. Mr.Thamimun Ansari M.L.A.,
 General Secretary
 Manitha Neya Jananayaga Katchi
 26, Kalitheru, Thoppudurai Post
 Vedharanyan Taluk, Nagapattinaum District
- 13. The General SecretarySocial Democratic Party of India, (SDPI)4/7, Ibrahim Sahib Street,Seethakadi Nagar,Mannady, Chennnai-1.
- 14. The Chief Secretary
 Govt of Tamilnadu
 Secretariat, Fort St George
 Chennai-600 009.
- 15. The Director General of Police State Police Head Quarters Government of Tamil Nadu Secretariat, Fort St. George Chennai-600 009.
- 16. The Commissioner of Police Greater Chennai Vepery, Egmore Chennai-600 008.
- 17. The Commissioner,
 Greater Chennai Municipal Corporation,
 Chennai

... Respondents

<u>Prayer in WP:</u> Writ petition is filed under Article 226 of Constitution of India for issuance of a writ of Mandamus, directing the 15th and 16th respondents not to permit the 1st to 13th respondents to conduct the scheduled rally / procession /

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protest on 23.12.2019 as against the Citizenship (Amendment) Act, 2019 since

the same kind of held procession in Delhi, Karnataka, U.P., Assalm turned

violent and affected the Normal Tempo of life, in the larger interest of public,

public properties and to protect the law and order on the basis of The

Newspaper Report published in Dinamalar Tamil Daily dated 21.12.2019.

For Petitioner : I

: Mr.R.Krishnamurthy

For R14 to R17

: Mr.V.Jayaprakash Narayan

Govt. Pleader

INTERIM ORDER

S.VAIDYANATHAN, J., AND

P.T.ASHA,J.,

The Writ Petition in W.P.No.35713 of 2019 is admitted. Notice.

The petitioners seek to forbear the respondents herein from giving any

kind of permission to the unlawful demonstration to be conducted on

23.12.2019 by the Opposition Parties in the State of Tamil Nadu.

2. When the matters are taken up for hearing, it is represented by the

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learned Government Pleader that the respondents in W.P.No.35713 of 2019

have made an application on 18.12.2019, seeking permission from the Police for

conducting demonstration on 23.12.2019 and on 19.12.2019, the Police sought

for certain information from the applicant regarding the number of persons

participating in the rally and the name of the person, who is going to take the

responsibility in case of any untoward incident and destruction of public

property. To the information sought for by the Police, a reply was sent by the

respondents stating that some of the questions are not at all applicable to the

present situation, thereby they have given evasive answers to the gueries raised

in Sl.Nos.9, 10, 14 to 16. The answer in vernacular is "பொருந்தாது".

3. The evasive manner in which a responsible political party has answered

the gueries gives rise to a doubt in the mind of the Court that the leaders, who

are spearheading the agitation are reluctant to take responsibility in the event

of any damage to the public property or any untoward incident.

4. The evasive response to the gueries has made the Police to reject the

request of the applicants vide order dated 22.12.2019 in No.1373/TP2/2019.

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The rejection order dated 22.12.2019 has not been challenged by the

respondents in W.P.No.35713 of 2019. However, the petitioners apprehend that

there may be untoward incident, if the respondents, defying the rejection

order, proceeds to conduct the demonstration/protest and they, therefore,

seek to forbear the respondents from giving any kind of permission to the

unlawful demonstration to be conducted on 23.12.2019 by the Opposition

Parties in the State of Tamil Nadu.

5. In a democratic country, a peaceful demonstration cannot be

prevented, as it is the backbone of the democratic set up. From the reply given

by the respondents, it could be seen that the political party, which is scheduled

to conduct the rally / procession / protest, is reluctant to take on

responsibility. However, according to us, the queries raised by the Police are

indeed very relevant to the present case on hand in the light of the judgment of

the Hon'ble Supreme Court in the case of **Destruction of Public and Private**

Properties vs. State of A.P. and Others, reported in AIR 2009 SC 2266, in

which the Hon'ble Supreme Court has stated as follows:

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"Next we considered how far the leaders of the organizations can also be caught and brought to trial, when public property is damaged in the direct actions called at the behest of such organizations. Destruction of public property has become so rampant during such direct actions called by organizations. In almost all such cases the top leaders of such organisations who really instigate such direct actions will keep themselves in the background and only the ordinary or common members or grass root level followers of the organisation would directly participate in such direct actions and they alone would be vulnerable to prosecution proceedings. In many such cases, the leaders would really be the main offenders being the abettors of the crime. If they are not caught in the dragnet and allowed to be immune from prosecution proceedings, such direct actions would continue unabated, if not further escalated, and will remain a constant or recurring affair."

This judgment has been followed in *Kodungallur Film Society and Others*, reported in <u>2019 (4) SCJ 703</u>.

6. Admittedly, the request of the Political Party has been declined and no one has as of now challenged the said rejection order dated 22.12.2019. When this Court posed a question that in case the scheduled agitation takes place, despite the rejection order, the learned Government Pleader has stated that the State machinery will take care of the same and the Police will certainly prevent such procession and take adequate measure so as to ensure that law and order is maintained.

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7. Though the reply given by the Government Pleader is convincing, we

do not want to play with the life of innocent people in case of any untoward

incident and it is the duty of the Court to protect every citizen of the State in

the light of the judgment of the Hon'ble Supreme in the case of **Destruction of**

<u>Public and Private Properties vs. State of A.P. and Others</u> (cited supra).

8. Hence, as an interim measure, in the event of the political parties

proceeding with the agitation "DESPITE REFUSAL" there shall be an interim

direction to the Police that the entire area, including the diverted area as

found mentioned in the pamphlet of the respondents (it was not originally

indicated in the application made by them), for which the permission for

procession is sought should be videographed and the drone technology can also

be used for the purpose of recording the demonstration so that the liability can

be foisted on the leaders and not on the followers. Notice.

Post on 30.12.2019.

Sd.../-

22.12.2019

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